

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, CENTRAL
ZONAL BENCH, BHOPAL (M.P.)**

ORIGINAL APPLICATION NO. 43/2025 (CZ)

Tapeshwar Singh Bhati

...Applicant

Versus

M/s Resonant Wealth
Consultancy pvt. Ltd.
& Ors.

...Respondents

INDEX

S.No.	Particulars	Page No.
1.	Memo of Action Taken Report	2 - 4
2.	Affidavit in support of Action Taken Report	5
3.	Documents	
Annexure - R/1	Copy of order dated 10.11.2025	6 - 8
Annexure - R/2	Copy of the final show cause notice dated 10. 11.2025	9 - 11
4.	Affidavit in support of Documents	12

Counsel for the RSPCB



(Arvind Soni)

Advocate

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, CENTRAL
ZONAL BENCH, BHOPAL (M.P.)

ORIGINAL APPLICATION NO. 43/2025 (CZ)

Tapeshwar
Singh Bhati

...Applicant

Versus

M/s Resonant Wealth Consultancy Pvt. Ltd. & Ors.

...Respondents

COMPLIANCE/ACTION TAKEN REPORT OF THE
DIRECTION GIVEN BY THE HON'BLE TRIBUNAL
VIDE ORDER DATED 09.09.2025 ON BEHALF
OF RAJASTHAN STATE POLLUTION CONTROL
BOARD.

MAY IT PLEASE YOUR HONOUR:

The humble respondent (Rajasthan State
Pollution Control Board) is most humbly submitted
this Compliance/Action Taken Report as per
direction given by the Hon'ble Tribunal vide
Order dated 09.09.2025

1. That the Hon'ble Tribunal has passed
directions vide Order dated 09.09.2025 which
inter alia says as under:

योग्यता

क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण
नियंत्रण मण्डल, कोटा

"2. This report clearly shows violation of Environmental Rules and in view of the above, State PCB/Collector concerned have to take action according to rules and submit the action taken report within two weeks."

2. That, in pursuance to aforesaid Order, the Rajasthan State Pollution Control Board (hereinafter referred as "RSPCB") in exercise of the powers conferred upon it under section 33A of the Water Act, 1974 and 31(A) of the Air Act, 1981 and for performance of functions under the Acts, levelled penalty of Rs. 6,12,500 as environmental compensation on the basis of "Polluter Pay Principle" and issued directions for depositing the same vide order dated 10.11.2025. Copy of order dated 10.11.2025 is submitted herewith and marked as Annexure-R/1.

3. That, further your humble answering Respondents also issued final show cause notice to the project proponent for intended directions of closure under Section 33(A) of the Water Act, 1974 and Section 33(A) of the

धेपुता

11/2/25
क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण
नियन्त्रण मण्डल, कोटा

Air Act, 1981 to the project proponent (M/s Resonant Wealth Consultancy Pvt. Ltd.) and intended legal action under Section 45(E) of the Water Act, 1974 and under Section 39(D) of the Air Act, 1981. Copy of the final show cause notice dated 10.11.2025 is submitted herewith and marked as Annexure-R/2.

PRAYER

In view of the above, it is submitted that the Compliance/Action Taken Report on behalf of Rajasthan State Pollution Control Board may kindly be taken on record.

योग्यता

Yogyata Singh

RO, RSPCB, Kota

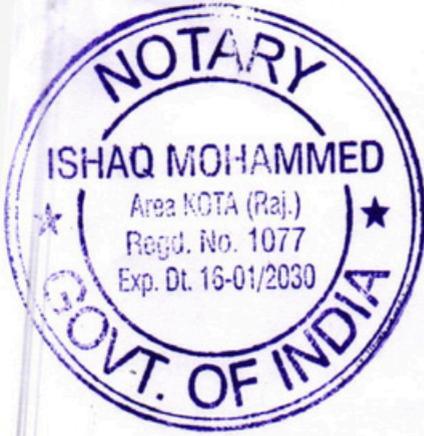
क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण
नियन्त्रण मण्डल, कोटा



Through his Counsel:

(Arvind Soni)

Advocate



SERIAL NO. 328 -
DATE: 10/11/25

BEFORE THE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONE BENCH, BHOPAL
ORIGINAL APPLICATION NO. 43/2025 (CZ)
TAPESHWAR SINGH BHATI

... APPLICANT

VERSUS

M/s Resonant Wealth Consultancy Pvt. Ltd. & Ors.

... Respondents

AFFIDAVIT IN SUPPORT OF ACTION TAKEN REPORT IN
COMPLIANCE OF Hon'ble NGT ORDER DATED 09/09/2025

I, Ms. Yogyata Singh, W/o Shri Vaibhav Tomar, aged about 38 years, working as Regional Officer RSPCB, Plot No. 2A Road No. 6, Indraprasth Industrial Area, Kota, Rajasthan, do hereby take oath and state as under:-

1. That I am the O.I.C. on behalf of the respondents in the present matter and as such am well conversant with the facts of the case as per the record maintained in the department as in the present matter and as such am well conversant with the facts of the case.

2. That the contents of the annexed action taken report are true and correct as per my personal knowledge and belief and are based on legal advice tendered to me by the Counsel.

घोष्यता

क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण
नियन्त्रण मण्डल, कोटा

VERIFICATION

घोष्यता
Deponent

I, the above named deponent, do hereby oath that the contents of para 1 to 2 of my above affidavit are true and correct to the best of my personal knowledge. Nothing material has been concealed therein and no part thereof is false.

क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण
नियन्त्रण मण्डल, कोटा

IDENTIFIED BY

जगत सिंह जाधव
810 नगरीय सिविल-जाधव
मोबा-78/176 0001250000
अधीन मंडल, कोटा, 86-7450
86-9174-811

ATTESTED
10/11/25
ISHAQ MOHAMMAD
NOTARY, KOTA (RAJ)

घोष्यता
Deponent
क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण
नियन्त्रण मण्डल, कोटा



Rajasthan State Pollution Control Board

ANNEXURE-R/1

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-5159699, 5159604 e-mail: member-secretary@rpeb.nic.in

Toll Free Help Line No : 18001806127 Ext. 7



6.

Email/ Registered Post

F14/Tech-(228)Kota/RSPCB/B&I/

595-598

Date: 10/11/2025

M/s Resonant Wealth Consultancy Pvt. Ltd.,
(Residential Project "Landmark Paradise"),
Flat No. 1276, Suwalka's Ridhi Sidhi Residency,
Plot No. 1-4, Rajeev Gandhi Ext.,
Road No. 1, Kota-324005,
District- Kota, Rajasthan
Email: landmarkparadise2020@gmail.com
info@resonant.in

Sub: Directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016.

Ref: i. Inspection of the unit carried out on 13.09.2023.

ii. Show cause notice for intended directions of imposition of Environmental Compensation dated 03.06.2024.

iii. Reply received from the unit dated 20.07.2024.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board
4. And whereas you are operating the unit/ establishment/ entity (hereinafter referred to as the industry) in the name of M/s Resonant Wealth Consultancy Pvt. Ltd., (Residential Project "Landmark Paradise") which is engaged in operating an industrial plant/ operation/ process/ group housing project at Flat No. 1276, Suwalka's Ridhi Sidhi Residency, Plot No. 1-4, Rajeev Gandhi Ext., Road No. 1, Kota-324005, District- Kota, Rajasthan (hereinafter referred as 'the unit') and during the process the unit discharges water and/or air pollutants.
5. And whereas it has been observed during inspection dated 13.09.2023 that unit have violated the provisions of the Air Act and/or Water Act. Details are as under:
 - i. The project is in operation without having Consent to Establish and/ or Consent to Operate from State Board.



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-5159699, 5159604 e-mail: member-secretary@rpeb.nic.in

Toll Free Help Line No.: 18001806127 Ext. 7



7.

- ii. During the inspection, unit representative has informed that the sewage generated from the unit is being disposed off through tankers by Municipal Corporation as of now. However, unit representative has not provided any documents regarding the same.
 - iii. During the inspection, STP was found under maintenance, while the project was found operational.
6. And whereas, the above observations indicate that the unit has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
 7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.
 8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
 9. And whereas, the unit is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
 10. And whereas, the Regional Office of the Board at Kota has worked out non-compliance of total 50 days (i.e. from 13.09.2023 to 06.12.2023) for the unit.
 11. And whereas, the State Board has estimated the amount of environmental compensation to be levied on the unit as Rs. 6,12,500/- (Rs. Six Lakhs Twelve Thousand and Five Hundred) on the basis of Polluter Pays Principle.
 12. And whereas, a show cause notice for intended directions for depositing Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued to the unit vide State Board's letter dated 03.06.2024.
 13. And whereas, it is observed that the unit vide reply dated 20.07.2024 has deposited the imposed Environmental Compensation of Rs. 6,12,500/-.
 14. And whereas, unit vide reply dated 20.07.2024 has stated that:
 - i. Applications for Consent to Establish & Operate shall be submitted as soon as the unit obtains necessary NBWL clearance.
 - ii. During the time of inspection, STP was under maintenance and now sewage is being treated in STP and recycled water is used in flushing, landscaping & other necessary uses.
 15. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of the above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts, hereby directs the unit to deposit the amount of Rs. 6,12,500/- (Rs. Six Lakhs Twelve Thousand and Five Hundred) as Environmental Compensation on the basis of 'Polluter Pays Principle'.



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 01-41-5159699, 5159604 e-mail: member-secretary@rpcb.nic.in

Toll Free Help Line No.: 18001806127 Ext. 7



LIFE 8.
Lifestyle for
Environment

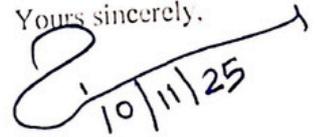
Please be informed that in case of failure to deposit the Environmental Compensation the unit shall be liable for following actions:-

- i. Legal action including filing of Execution Application before the Hon'ble NGT may be initiated against the unit and its owners/ occupiers.
- ii. Any application for grant/ renewal of consent to establish or consent to operate shall not be entertained by the Board.
- iii. After 60 days the unit shall be liable to pay additional amount @ 1.5% of the Environmental Compensation amount per month till deposition of the Environmental Compensation.

It may be further noted that failure to comply with these directions is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine under section 41(2) of the Water Act and section 39 of the Air Act and the unit shall be closed immediately without any prior notice.

Yours sincerely,

o/c

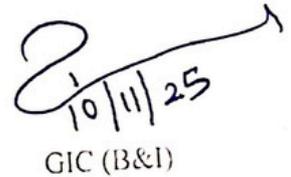

10/11/25

(Rahul Sharma)
GIC (B&I)

Copy to following for information and necessary action:-

1. Group In-charge (Planning), RSPCB, Jaipur.
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Kota.
3. Master File.

o/c


10/11/25
GIC (B&I)



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone:0141-27168049, 2716800, e-mail: member-secretary@rpcb.nic.in

Help Line No.: 0141-2716877

Email/ Registered Post



F14/Tech-(228)Kota/RSPCB/B&I/

592-594

Date: 10/11/2025

M/s Resonant Wealth Consultancy Pvt. Ltd.,
(Residential Project "Landmark Paradise"),
Flat No. 1276, Suyalka's Ridhi Sidhi Residency,
Plot No. 1-4, Rajeev Gandhi Ext., Road No. 1,
Kota-324005, District- Kota, Rajasthan
Email: landmarkparadise2020@gmail.com
info@resonant.in

Sub: Final show cause notice for intended directions of closure under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 & Section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 of the unit "Landmark Paradise" promoted by M/s Resonant Wealth Consultancy Pvt. Ltd. and intended legal action under section 45 (E) of the Water (Prevention & Control of Pollution) Act, 1974 (as amended) & under section 39 (D) of the Air (Prevention & Control of Pollution) Act, 1981 (as amended).

- Ref: 1. This office show cause notice for intended legal action dated 28.08.2023.
2. Inspection of the unit carried out by officials of the Board on 07.01.2022 & 13.09.2023.
3. This office show cause notice for intended closure directions dated 06.12.2023.
4. This office show cause notice for intended legal action dated 02.12.2024.

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan with effect from 23.03.1974 and has been enacted to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
2. And whereas the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") came into force in the State of Rajasthan with effect from 16.05.1981 and has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone:0141-27168049, 2716800, e-mail: member-secretary@rpcb.nic.in

Help Line No.: 0141-2716877



10.
LIFE
Lifestyle for
Environment

6. And whereas, keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention, control and abatement of water pollution and air pollution.
7. And whereas, M/s Resonant Wealth Consultancy Pvt. Ltd. (herein after referred to as "the unit") is engaged in operating their group housing project "Landmark Paradise" situated at Flat No. 1276, Suwalka's Ridhi Sidhi Residency, Plot No. 1-4, Rajeev Gandhi Ext., Road No. 1, Kota-324005, District- Kota, Rajasthan.
8. And whereas, earlier applications of consent to establish and consent to operate were refused by State Board's letters dated 06.01.2022 and unit has not applied for consent to establish & operate till date.
9. And whereas, unit is operational without having valid consent to establish and consent to operate from the State Board.
10. And whereas, earlier during inspection dated 07.01.2022, it was observed that STP was non-operational & domestic sewage was directly discharged into nearby drain and various other non-compliances were observed.
11. And whereas, a show cause notice for intended legal action has been issued to the unit vide letter dated 28.08.2023 for not obtaining extension of consent to establish and not submitting application for consent to operate.
12. And whereas, unit has submitted its reply vide letter dated 04.10.2023 received to this office on 09.10.2023, which was found inadequate.
13. And whereas, a show cause notice for intended closure directions has been issued to the unit vide letter dated 06.12.2023 for the observed non-compliances during inspection dated 13.09.2023 & inadequacy of unit's reply dated 04.10.2023.
14. And whereas, again a show cause notice for intended legal action has been issued to the unit vide letter dated 02.12.2024 for operating without obtaining prior consent to operate from the State Board.
15. And whereas, as per the provisions of the Water Act and Air Act, the unit is required to obtain Consent to Establish & Operate from the Board before starting construction of the project and operating it, respectively.
16. And whereas, the unit has failed to submit the applications for Consent to Establish & Consent to Operate, so far.
17. And whereas, above stated non-compliances and violation of the provisions of the Water Act and Air Act are being viewed seriously by the Board.
18. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of the section 33A of the Water Act and section 31A of the Air Act and in performance of its functions conferred under these Acts, intends to issue directions in writing to any person, officer or any authority which shall be bound to comply with such directions which includes the power to direct:-
 - a. The closure, prohibition or regulation of any industry, operation or process or
 - b. Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the Board, in order to prevent further pollution being caused at the project area and non-compliance of the provisions of the Water & Air Acts, intends to initiate legal action under section 45 (E) of the Water (Prevention & Control of Pollution) Act, 1974 (as amended) and under section 39 (D) of the Air (Prevention & Control of Pollution) Act, 1981 (as amended) as well as intends to issue directions under Section 31A of the Air Act & Section 33A of the Water Act for



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone:0141-27168049, 2716800, e-mail: member-secretary@rpcb.nic.in

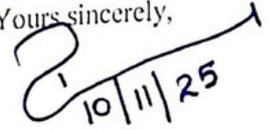
Help Line No.: 0141-2716877



closure of the project as well as disconnection of electricity along with disconnection of water supply to the project.

In case, you wish to submit any objection/ clarification to the above intended directions and intended legal action, you may submit your reply along with the supporting documents to this office as well as Regional Office, Kota **within 07 days** failing which the Board shall initiate legal action against the project & person responsible under the provisions of the Water Act, 1974 and the Air Act, 1981 and the directions for closure may be confirmed by the State Board without further notice to you in the matter.

Yours sincerely,

o/c 

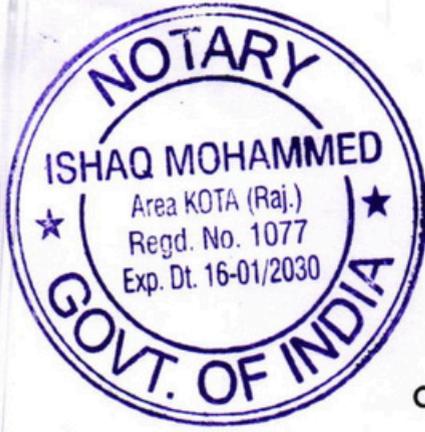
(Rahul Sharma)
GIC (B&I)

Copy to the following for information:-

1. Regional Officer, Regional Office, RSPCB, Kota.
2. Master file, B&I, RPCB, Jaipur.

o/c 

GIC (B&I)



SERIAL NO. ... 329 ...
DATE : ... 10/11/25 ...

BEFORE THE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONE BENCH, BHOPAL
ORIGINAL APPLICATION NO. 43/2025 (CZ)

TAPESHWAR SINGH BHATI

... APPLICANT

VERSUS

M/s Resonant Wealth Consultancy Pvt. Ltd. & Ors.

... Respondents

AFFIDAVIT IN SUPPORT OF DOCUMENTS

I, Ms. Yogyata Singh, W/o Shri Vaibhav Tomar, aged about 38 years, working as Regional Officer RSPCB, Plot No. 2A Road No. 6, Indraprasth Industrial Area. Kota, Rajasthan, do hereby take oath and state as under:-

1. That, I am the Regional Officer RSPCB, Kota of the answering Respondents No.2 in the present matter and as such am well conversant with the facts of the case as per the record maintained in the department as in the present matter and as such am well conversant with the facts of the case.
2. That the Annexure. 1 and Annexure. 2 are the photostat/downloaded copy of its original copy which are attached with the annexed reply to the Original Application.

योग्यता

योग्यता
Deponent

VERIFICATION

क्षेत्रीय अधिकारी राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल, कोटा the above-named deponent, do hereby verify on oath that the contents of para 1 to 2 of my above affidavit are true and correct to the best of my personal knowledge. Nothing material has been concealed therein and no part thereof is false.

IDENTIFIED BY

[Handwritten signature]
नरेश कुमार
श्री. नरेश कुमार
नं. 78/176, माडिस्टाड
कोटा, राजस्थान-324001
कॉ. 7430-9/14-8/11

ATTESTED
[Handwritten signature]
10/11/25
ISHAQ MOHAMMAD
NOTARY, KOTA (RAJ.)

योग्यता
Deponent

क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण
नियन्त्रण मण्डल, कोटा